COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 392 OF 2017 & IA NO. 432 OF 2018

Dated: 11th April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Mr. Rama Shanker Awasthi ...Appellant(s)

Vs.

R.K.M. Powergen Private Limited & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Shubham Arya

Mr. Pulkit Agrwal

Counsel for the Respondent(s) : Mr. Rajiv Srivastava

Ms. Garima Srivastava

Ms. Gargi Srivastava for R-2

Mr. C.K. Rai for R-3

<u>ORDER</u>

IA NO. 432 OF 2018

(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 392 of 2017

Learned counsel for the respondent states that he will be taking steps to file reply today in the registry.

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 26.04.2018 after serving copy on the other side.

List the matter on <u>17.05.2018</u>. Tag to Appeal No. 265 of 2017.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor)
Technical Member

ts/mk